

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 21022 of 2016

[Arising out of Order-in-Appeal No. CAL-EXCUS-000-APP-560-15-16
dated 31.03.2016 passed by the Commissioner of Central Excise,
Customs & Service Tax (Appeals-II), Cochin]

**Kerala State Co-operative
Consumers Federation Ltd.**

Triveni Stationery Division
Chowannur (PO)
Kunnamkulam
Thrissur Dist. – 680 503

Appellant(s)

VERSUS

**Commissioner of Central
Excise and Service Tax, Calicut**

C.R. Building, Mananchira
Calicut, Kozhikode – 673 001

Respondent(s)

APPEARANCE:

None for the appellant

Ms Arpitha S., Joint Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order No. 20944 / 2025

DATE OF HEARING: 01.07.2025

DATE OF DECISION: 01.07.2025

PER : D.M. MISRA

None present for the appellant. The matter has been
listed on 21.01.2025, 17.02.2025, 28.03.2025,
08.05.2025 and today. On the last date of hearing, this

Tribunal adjourned the matter recording the fact of non-appearance of the appellant as a matter of last chance. Even today, none appeared nor there is any request for adjournment. It seems that the appellant is not serious to prosecute the appeal before this forum. Accordingly, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in Open Court)

(D.M. MISRA)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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